

(b) if so, the number of plots allotted to them;

(c) if not, the reasons thereof; and

(d) the time by which the allotment of plots is likely to be made?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a). Yes, Sir.

(b) to (d) Out of 182 applications received, 172 have been found eligible, and will be given plots according to their priority number under the scheme. Plots will be hand over as and when the necessary trunk and peripheral services have been completed. DDA have reported that subject to infrastructure being available, all eligible persons will be covered by the end of the 8th Plan.

Central Investment Subsidy to Assam

8362. SHRI PROBEN DEKA: Will the PRIME MINISTER be please to state:

(a) whether the claims of Central Investment Subsidy to Assam are lying pending with the Union Government;

(b) if so, the details thereof; and

(c) the time by which these claims are likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURJEN) : (a) to (c). During the year 1990-91, an amount of 5.36 crores was reimbursed to the Government of Assam towards claims under the Central Investment Subsidy Scheme. In respect of claims amounting to Rs.19.29 lakhs, certain clarifications have been sought from the State Government. Eligible Claims out of these

will be reimbursed when funds become available.

[Translation]

Allotment of Land to Petrol Pumps Gas Agencies

8363 SHRI SHIV SHARAN VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the land available at present with the Delhi Development Authority in Delhi for allotment of Petrol Pumps, Gas agencies and L. D. O . Kerosene agencies;

(b) the number of houses of different categories made available by the D. D.A. under 21/2% quota of out of turn allotment during the years 1991-92 and 1992-93;

(c) the category-wise and location-wise details thereof;

(d) whether some of the houses of Janta category and LIG category are lying vacant in Sarita Vihar and Vasant Kunj pending for allotment for one reason or the other; and

(e) whether the Government have received any complaint of corruption and irregularities against the housing Commissioner working in D.D.A. ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) No site for Gas agencies, L.D.O. or Kerosene agencies are available for allotment with DDA at present. 4 Petrol Pumps sites are available in Dwarka Project area.

(b) 152 flats/ allocations of different categories became available under the out of turn quota in the year 1991-92 No flat under out of turn quota has become avail-

able for the year 1992-93.

will be laid on the Table of the House.

(c) A statement giving categorywise and locationwise details is annexed.

(e) DDA have reported that no complaint against Housing Commissioner has been received in the Vigilance Department of DDA

(d) Information is being collected and

STATEMENT

Self Financing Scheme

	Cat. II	Cat. III
1. Dwarka	—	41
2. Dwarka	65	—
3. Jasola	—	9
4. Jasola	11	—
5. Gazipur	—	1
6. Gazipur	3	4
	79	51

New Pattern Registration Scheme

Janta

1. Panchsheel	1
2. Pitam Pura	4

Lower Income Group.

1. Pitam Pura	5
2. Madan Pur Khadar	3
	8

Middle Income Group

1. Pui Pehladpur	7
2. Jhilmil	2

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